

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) NO. 49/Chd/Hry/2017**

In the matter of:

Punjab National Bank.	.... Applicant/Financial Creditor.
Versus	
Arcee Ispat Udyog Ltd.	..... Respondents/Corporate Debtor.

Present: Mr. R.S. Bhatia, Advocate for Applicant-Financial Creditor.  
Mr. Milan Singh Negi, Advocate for Respondent-Corporate Debtor.

The petitioner has filed the compliance affidavit.

Mr. Milan Singh Negi, Advocate has filed Memo of Appearance for Respondent-Corporate Debtor. As requested by the learned counsel for the respondent, another set of Paper Book be handed over to him during the course of the day. Learned counsel for the respondent seeks time to file the reply.

The matter be listed for arguments on 22.08.2017 and reply along with Power of Attorney and resolution of Corporate Debtor authorising him to appear on its behalf be filed at least two days before the date fixed with copy advance to the counsel opposite.

-sd-

---

(Justice R.P.Nagrath)  
Member (Judicial)

✓ August 11, 2017  
saini